

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 281/(MAH)/2017
CA No.



CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2017

NAME OF THE PARTIES: Abdullbhai Abdul Kader
V/s.
Mohan Aromatic Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Adv Ajay Panicker	Advocate for Op. creditor	
	Adv Ashok Bhatia	Adv. for Corporate debtor	

ORDER

C.P. No. 281/I&BP/NCLT /MB/MAH/2017

1. The Learned Representative of both the sides are present.
2. Respective Learned Representatives heard.
3. The Petition in question is transferred from the Hon'ble High Court.
Admittedly Form No. 5 has been served.
4. The Petitioner shall inform the name of the proposed Interim Resolution Professional.
5. The Learned Counsel is advised to inform the debtor the consequences of the I&BP Code and if possible to settle the issue out of Court.
6. Adjourned to **23rd June, 2017.**

Dated: 13.06.2017

Sd/-
M.K. Shrawat
Member (Judicial)